

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA/211(AHM)2021 in IA 593 of 2019 in C.P.(IB) 172 of 2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.03.2021**

Name of the Company: Jaihind Projects Ltd & Anr
V/s
SREI Equipment Finance Ltd & Anr.

Section 60(5) IBC r.w Rule 11 of NCLT rules,2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(through video conferencing/physical)

Mr. Saurabh Soparkar, Sr. Advocate appeared on behalf of Applicant.

The instant application is filed under Section 60(5) of the IB Code r.w. Rule 11 of NCLT Rules.

The Registry as well as the Applicant is directed to issue notice to the Respondent.

The Respondent shall file reply within 10 days' by serving advance copy to the other side. In the event of no reply, the matter will be decided in their absence.

The Registry as well as the Applicant is directed to enclose a copy of this order along with notice.

List the matter on 20.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**



**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 24th day of March, 2021